

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 114

CP(IB) No. 146/Chd/Hry/2023

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Panipat Jalandhar NH-1 Tollway  
Pvt. Ltd.

...Respondent

**Under Section:** 7, IBC 2016

**Order delivered on 22.07.2024**

**CORAM:**

**SH. ASHISH VERMA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner: Mr. Shrey Goel, Advocate

For the Respondent: Ms. Ramneek Kaur Mann, Advocate

**ORDER**

It is stated by Ld. Counsel for the Petitioner that he has e-filed the short written submissions. Let the hard copy of the same be filed during the course of day with a copy in advance to the counsel opposite. Ld. Counsel for the respondent is directed to file short written submissions within one week with a copy in advance to the counsel opposite. Last opportunity is granted. Let the matter be listed on 28.08.2024.

Sd/-  
**(ASHISH VERMA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Preeti